

ITEM NO.1 Court 12 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 1805/2021 in W.P.(C) No. 539/2021

(Arising out of impugned final judgment and order dated 30-06-2021 in W.P.(C) No. No. 539/2021 passed by the Supreme Court Of India)

GAURAV KUMAR BANSAL Petitioner(s)

VERSUS

UNION OF INDIA Respondent(s)

(FOR ADMISSION.

IA No. 147377/2021 - APPLICATION FOR PERMISSION
IA No. 146330/2021 - CLARIFICATION/DIRECTION
IA No. 146331/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 146332/2021 - EXEMPTION FROM FILING O.T.)
IA No. 36798/2022 - APPLICATION FOR CLARIFICATION

Date : 14-03-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

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Mr. Ishaan Borthakur, Adv.

Mr. D. K. Devesh, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 36798/2022:

The present application has been preferred on behalf of the State of Assam seeking clarification of the order dated 19.01.2022 passed by this Court passed in M.A. No. 1805 of 2021.

A clarification is sought by the State of Assam as to whether

each of the children of the deceased parents will be provided *ex gratia* payment by the State (in case there are more than one child) i.e. Rs.50,000/- compensation to be given to each of the children. In fact, our earlier order is very clear and that *ex gratia* payment of Rs.50,000/- shall be *qua* each death. Therefore, it is observed and clarified that if there are more than one child, any of the child - only one child/family member as the case may be shall get the *ex gratia* payment of Rs.50,000/-. It is further observed and clarified that however in case both the parents have died in that case the child/children shall get Rs.50,000/- *qua* each death i.e one for the deceased father and another for the deceased mother.

With this clarification, the present application stands disposed of.

At the request of Mr. Tushar Mehta, learned Solicitor General so as to enable the Union of India to file an appropriate application for further direction on limiting the time-period to invite the applications for *ex gratia* payment and seeking further direction on the fake claims made and granted by some of the States, put up on 21.03.2022.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER